

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 108  
IA (CA) No. 22/JPR/2024  
IA (CA) No. 23/JPR/2024  
CP No. 09/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Satya Narayan Gupta & Anr.**

...Petitioners

**Versus**

**Shreenathkripa Developers Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Naresh Kumar Sejvani, Adv.  
For the Respondent : Varnali purohit, Adv.

**ORDER**

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Ms. Varnali Purohit, Adv. appearing on behalf of the Respondent Nos. 2-4 submits that reply has been filed by her. There is no representation on behalf of the Respondent No. 5. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

**IA (CA) No. 22/JPR/2024**

Heard Ms. Varnali Purohit, Adv. appearing on behalf of the Applicant (Respondent in the main CP). Mr. Naresh Kumar Sejvani, Adv. accepts/ waives formal notice on behalf of the Respondent No. 1, 2. Copy of the application be

Sd/-

Sd/-

served to the remaining Respondents. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 21.05.2024.


**IA (CA) No. 23/JPR/2024**

Heard Ms. Varnali Purohit, Adv. appearing on behalf of the Applicant (Respondent in the main CP). Mr. Naresh Kumar Sejvani, Adv. accepts/ waives formal notice on behalf of the Respondent No. 1, 2. Copy of the application be served to the remaining respondents. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 21.05.2024.

Mr. Naresh Kumar Sejvani, Adv. for the Petitioner seeks to argue the matter on interim relief as enumerated in Para-22 (V) of the Petition. In this regard, learned counsel for the Respondent is also intimated. List the matter on 21.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 18, 2024